

meetings? Could the Government inform the House of the gist of these talks? (*Interruptions*)

[*Translation*]

MR. SPEAKER: He does not know all the things. He has also to collect information from others in this regard.

(*Interruptions*)

[*English*]

SHRI NITISH KUMAR: Sir, please rescue the lady Minister. She is under pressure from two male Parliamentary Affairs Ministers..(*Interruptions*)

MR. SPEAKER: It is not a good remark against some person.

(*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, it has been referred that something had happened in the P.M.O. Some Officer in the P.M.O. has tried to say something to Shri Madhavan. Now, how do we know what happened at the P.M.O.? What is this P.M.O. an unconstitutional and unparliamentary authority? How to know it unless the Prime Minister comes here to give details. how can Shrimati Margaret Alva clarify on it? (*Interruptions*)

MR. SPEAKER: Do you think that we need so much of repetition to understand that point? That has been made clear by many others.

SHRI SAIFUDDIN CHOUDHURY: If that be the case, I stop at this point (*Interruptions*)

SHRI HANAN MOLLAH (Uluberia): Sir, why is it that the reply is not coming? What is the intention behind it? (*Interruptions*)

MR. SPEAKER: Let us take up the business listed in the agenda. Secretary General to report a message from Rajya Sabha.

12.52 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 115 of the rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th July, 1992, agreed to the following amendments made by the Lok Sabha at its sitting held on the 21st July, 1992, in the India Ports (Amendment) Bill, 1991:-

ENACTING FOMULA

1. That at page 1, line 1,-
for "Forty-second" substitute-
"Forty-third".
2. That at page 1, line 4,-
for "1991" substitute "1992".

12.53 hrs.

RE. PREMATURE RETIREMENT SOUGHT BY SHRI MADHAVAN JOINT DIRECTOR, CBI, INVESTIGATING SECURITY SCAM

(*Interruptions*)

[*Translation*]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, what is going on? Will the Prime Minister come and tell something or the matter is over only with this discussion. I am asking it so that you may not say tomorrow that I am raising this matter again and again.

[English]

SHRI SPEAKER: I will tell you one thing. I do not think that it is connected with the scam at all. You are going to discuss it and the Government is going to reply to it. Please wait until that happens.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, I beg your pardon. These two things are totally different from each other.

MR. SPEAKER: It is not so.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, please listen to me, these are totally different.

MR. SPEAKER: I don't see any.

SHRI MADAL LAL KHURANA (South Delhi): Shri madhavan's resignation will lead this discussion to a dark corner. So, I am doubtful about any fruitful discussion on scam until a clarification is made about his resignation.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RAGARAJAN KUMARAMANGALAM): Sir, I think they are not serious about the scam. They do not want the scam to be discussed. That is why they are adopting these tactics.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI MARGARET ALVA): I think you do not want the scam to be discussed. (Interruptions) It is not correct. (Interruptions)

SHRI RAM KAPSE (Thane): Sir, I have given notice under the rules about the defence Minister. What about it?

MR. SPEAKER: Yes. The Defence Minister has given me a statement. He may reply after your point.

(Interruptions)

[Translation]

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, I would like your clarification on this, once again. You have repeatedly said JPC has been constituted.

MR. SPEAKER: It is a matter of Zero Hour.

SHRI GEORGE FERNANDES: The discussion has to take place here. This matter will not go before J.P.C.

MR. SPEAKER: Why not?

SHRI GEORGE FERNANDES: JPC is related with scam, not with it.

MR. SPEAKER: Why not?

SHRI GEORGE FERNANDES: You may check any rule of JPC or Parliamentary Rule but it will not be in accordance with any rule.

[English]

MR. SPEAKER: I have no objection if the Government wants to make a statement.

[Translation]

SHRI GEORGE FERANDES: I want to know the whether the Prime Minister would make any statement or not. Please tell us?... (Interruptions)

MR. SPEAKER: You please sit down, it is enough.

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[English]

SHRIBASUDEB ACHARIA (Bankura): Sir, a statement from the Prime Minister should come. (Interruptions)

SHRISRIKANTA JENA (Cutttack): Sir, before going to any other subject the main issue before the House should be settled. The issue is whether the PMO is involved in this interference with the CBI enquiry or not. That is the main issue. Let the prime Minister come to this House and explain about it. (Interruptions)

MR. SPEAKER: Shri Ram Kapse, what is your point of order?

[Translation]

SHRIGEORGE FERNANDES: You will again say the same thing if are raise this issue tomorrow and Shri Atalji will again complain.

MR. SPEAKER: You please do whatever you like. I can give direction according to the rule. I have said that we are going to discuss the scam.

[English]

The matter is before the Government and the Government has taken a stand on that.

SHRI GEORGE FERNANDES: The Government cannot take any stand on anything. The Government's only stand is to suppress the entire investigation. (Interruptions)

MR. SPEAKER: Please, let us not give a wrong impression outside. It is not correct.

(Interruptions)

[Translation]

SHRIGEORGE FERNANDES: You are repeatedly saying no, your actions show that you want to suppress the investigation.

SHRI NITISH KUMAR: Mr. Speaker, Sir, what about Question Hour?

[English]

MR. SPEAKER: On Monday at 11 O'Clock you will have the Question Hour.

(Interruptions)

RE. JUDGEMENT OF BOMBAY HIGH COURT DATED 9.7.92 ON IRREGULARITIES IN ALLOTMENT OF LAND TO THE GOVERNMENT EMPLOYEES CO-OPERATIVE HOUSING SOCIETY IN MAHARASHTRA

[English]

MR. SPEAKER: Shri Kapse, be brief.

[Translation]

SHRI GEORGE FERNANDES: (Muzaffarpur): I am on a point of order. Today in the morning I have given notice of a motion seeking to censure the Defence Minister under Rule 184 on the same subject on which you are calling Shri Ram Babu.

MR. SPEAKER: I have not received.

SHRI GEORGE FERNANDES: I have submitted it at 9.30 a.m. in the office.

MR. SPEAKER: I have not received.

SHRI GEORGE FERNANDES: It is not my mistake.

MR. SPEAKER: Please tell me.

SHRI GEORGE FERNANDES: This has happened with me second time.

[English]

MR. SPEAKER: I expect the notices to be given to the office as well as to the concerned Minister. Have you given the notice to the concerned Minister?